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10. Reclamation of saline soils	Agriculture
11. Development of coastal and sandy area	-do-
12. Programme of development of pasture and grazing land	-do-
13. Dry land farming	-do-
14. Soil conservation in the catchment of river valley projects	-do-
15. Integrated watershed management in the catchment of flood prone rivers	-do-
16. Programme of water conservation/harvest technology to stabilize an increase moisture contents in dry areas	-do-
17. Control of shifting cultivation	-do-

**Development of Rural Agriculture
Under 20-Point Programme**

9334. PROF. NIRMALA KUMARI SHAKTAWAT: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether it is proposed to give a new shape to the 20-Point Programme;

(b) whether there will be new schemes for development of rural agriculture under it; and

(c) if so, the details thereof ?

**THE MINISTER OF PROGRAMME
IMPLEMENTATION (SHRI A.B.A.**

GHANI KHAN CHOUDHURY) : (a) to (c). Yes, Sir. A restructuring of the 20-Point Programme is under consideration for a more effective implementation of the objectives of the Programme. Details would be available when the Programme is finalised.

Regularisation of Casual Workers

9335. PROF. MADHU DANDAVATE : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that there is a grave discontentment among the casual workers working in various departments of the Union Government over the failure of Government to regularise them even after a service of many years;

(b) if so, whether regularisation of the casual labour is prevented by giving them a break in their continuous service and reappointing them; and

(c) if so, whether this practice would be discontinued and casual workers with a long service regularised through a decision for all the departments of Government ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) : (a) No instance of grave discontentment has come to the notice of Government.

(b) and (c). Casual workers are required to be recruited on daily wage basis for work of purely casual/seasonal/intermittent nature for which no regular posts can be created. Hence their services can be terminated as and when the specific work for which they are recruited is completed. However, such casual workers can be considered for appointment to Group 'D' posts as and when suitable vacancies arise provided they have worked as casual workers for at least two years with 240 days (206 days in the offices observing 5-day week) or more of service during each year in the same office/establishment to which they are appointed and fulfil other eligibility conditions for appointment to the posts in question. While considering the casual workers for appointment to Group 'D' posts, the broken periods